

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO.3278
TO BE ANSWERED ON 9TH AUGUST, 2023

QUALITY OF FOODGRAINS

†3278. SHRI AJAY KUMAR MANDAL:
MS. LOCKET CHATTERJEE:
SHRI JUGAL KISHORE SHARMA:
SHRI RAMESH CHANDER KAUSHIK:
SHRIMATI SANDHYA RAY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether any detailed report regarding the quality of foodgrains being distributed under the Public Distribution System (PDS) is available with the Government;
- (b) if so, the State-wise details thereof including the district-wise details of Madhya Pradesh;
- (c) whether the Government has taken any concrete steps to ensure distribution of superior quality of foodgrains under the Public Distribution System and also for the foodgrains being used for the mid-day-meal schemes;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

A N S W E R

MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)

(a) & (b): Targeted Public Distribution System (TPDS) is operated under the joint responsibility of the Central and the State/UT Governments. Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the Food Corporation of India (FCI). The operational responsibilities for intra-state allocation and distribution of foodgrains within the States/UTs, identification of eligible beneficiaries, issuance of ration cards and supervision and monitoring of the Fair Price Shops (FPSs) etc. rest with the concerned State/UT Governments. Regular surveillance, monitoring, inspection and random sampling of food products are being carried out by the machinery of Food Safety Departments of the respective States/UTs to check compliance of the standards laid down under Food Safety and Standards Act 2006, Rules and Regulations made there under.

(c) to (e): Yes Sir. Government has issued following instructions to State Governments/UTs and FCI to ensure the supply of good quality foodgrains under PDS and other welfare schemes (OWS):

- **Only good quality foodgrains free from insect infestation and conforming to Food Safety Standards are to be issued under TPDS and other welfare schemes.**
- **Ample opportunities are provided to the State Government/UT Administration to inspect the stocks prior to lifting from FCI godowns. State/UTs may ensure that officers not below the rank of Inspector are deputed for inspection of the foodgrains before their lifting from FCI godowns.**
- **Samples of foodgrains are to be collected and sealed from the stocks of foodgrains to be issued under the TPDS jointly by FCI and State Government/UT Administration.**
- **An officer not below the rank of Inspector is to be deputed from State Government to take the delivery of foodgrains stocks from FCI godowns.**
- **Regular inspection to check the quality of foodgrains is to be carried out by the officers of State Government.**
- **It is the responsibility of the concerned State Government/UT Administration to ensure that during transportation and storage at different stages in the distribution chain, the foodgrains retain the required quality specifications.**
- **The State Government, where the decentralized procurement is in operation, should ensure that the quality of foodgrains issued under TPDS and other welfare schemes should meet the desired standards under the Food Safety and Standards Authority of India (FSSAI).**
